

Shri Karmarkar: I would require notice.

Shri L. Jageswar Singh: May I know whether it is a fact that the export position of textile goods to the British colonies in Africa and other Commonwealth countries has been greatly affected by this Pact?

Shri Karmarkar: It has not affected now. What the further effect will be has yet to be seen.

Shri Tulsidas: When India is in the Sterling pool, may I know whether it is not advisable that whenever trade agreements between the UK and other countries are made, we should be consulted in these matters?

Shri Karmarkar: No, Sir, if my hon. friend means consultation before a trade agreement is signed. In this particular matter, we did have information of what was going on. In regard to the specific terms of the agreement, UK is not bound to share its confidence with us.

EMPLOYEES IN SINDRI FACTORY

*773. **Shri P. C. Bose:** Will the Minister of Production be pleased to state:

(a) the number of houses so far built for the accommodation of employees and labourers working at the Sindri Fertilizer Factory; and

(b) the future programme, if any, for house building at Sindri?

The Minister of Production (Shri K. C. Reddy): (a) and (b). 2,559 houses already built by the Factory. Besides, 586 houses are under construction and the construction of 655 quarters is under consideration during 1954-55.

In addition 380 quarters are proposed to be constructed under Industrial Housing Scheme.

Shri P. C. Bose: May I know how many houses have been built by the factory for market purposes, for shopkeepers, in that area?

Shri K. C. Reddy: I am sorry, I have not got the break-up here. Most of the

quarters are for the employees. That is all I can say.

Shri P. C. Bose: May I know how many workers are still without any quarters?

Shri K. C. Reddy: According to the figures that I have here, as much as 84 per cent have been provided with some sort of accommodation. For the remaining 16 per cent, construction programme is under way and within one or two years we will be able to provide accommodation for all the employees.

Shri K. K. Basu: What are the rents charged for this accommodation provided by the Government and may I know how they compare with private houses there?

Shri K. C. Reddy: I would require notice. I would also indicate the difficulty of comparing rents that are being paid in other commercial enterprises. There are so many all over the country.

Mr. Speaker: Houses in that locality; not in the whole of the country.

Shri K. C. Reddy: I require notice.

दिल्ली में विस्थापित हरिजनों का बसाया जाना

*७७४. **श्री पी० एल० बाबूपाल :** क्या पुनर्वास मंत्री यह बताने की कृपा करेंगे कि दिल्ली में कितने विस्थापित हरिजन हैं, जो अभी तक नहीं बसाय गये हैं ?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): The information is being collected and will be laid on the Table of the House in due course.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि यह इनफार्मेशन कब तक इकट्ठी कर ली जायगी ?

श्री जे० के० भोंसले : जल्द से जल्द ।

Shri Nanadas: May I know.....

Mr. Speaker: Let the information be collected. Next question.

Shri Nanadas: I want to ask one more question.

Mr. Speaker: Order, order. Next question.

CONFERENCES OF ENGINEERS

***777. Shri Ramachandra Reddi:** Will the Minister of Irrigation and Power be pleased to state:

(a) the number of conferences of Chief Engineers of the Centre and States convened by Government during 1952-53 and 1953-54; and

(b) the decisions taken and the implementation of such decisions to evolve a uniform and co-ordinated policy?

The Deputy Minister of Irrigation and Power (Shri Hathhi): (a) One in 1952-53 and one in 1953-54.

(b) A statement is laid on the Table of the House. [See Appendix III, annexure No. 49.]

Shri Ramachandra Reddi: From the statement, it is found that the conclusions reached were in the nature of recommendations. May I know how many of these recommendations have been examined, how many accepted and how many implemented?

Shri Hathhi: They are still under examination.

Shri T. N. Singh: Is it true that one of the demands of this Engineers' conference was that they should be given Secretariat jobs, and if so, what was the Government's reaction?

Shri Hathhi: Perhaps the hon. Member is mixing up the conferences which are under reply and the conference of the Central Board of Irrigation and Power. That conference is not the subject-matter under reply and the Government did not convene that conference.

RAILWAY COLLIERIES

***778. Shri K. C. Sodhia:** (a) Will the Minister of Production be pleased to state the approximate total number of labourers working in the Railway Collieries at present?

(b) In how many of these Collieries has the contract system of coal raising been abolished?

(c) What was the total amount paid to the contractors under this system during 1952-53?

(d) What is the total wage bill of labour during 1953-54 on this account?

The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey): (a) About 29,140.

(b) The system has already been abolished in nine out of the eleven Railway Collieries. A decision has been taken to abolish the contract system in the two remaining collieries also and every endeavour will be made to complete this by 1st April, 1954.

(c) Rs. 49,77,046

(d) Rs. 30,71,644 (upto 31-1-1954).

Shri K. C. Sodhia: Was there any fall in the output of coal as compared to last year?

Shri R. G. Dubey: This relates to the output.

Mr. Speaker: Perhaps he wants to know the effect of the abolition of the contract system and its benefit.

Shri R. G. Dubey: So far as my knowledge goes, it has not affected the output of coal.

Shri K. C. Sodhia: To what factor is the fall in the revenue of Railway collieries due?

Mr. Speaker: This does not seem to arise out of the question.

Shri K. K. Basu: May I know whether the labourers in the Railway collieries are paid according to the